

(12)

Exp.A.4334/05
in
O.A. No.177/05

07.07.2006

HON'BLE MR. JUSTICE KHEM KARAN, V.C.

The Tribunal is informed that there is some order dated 11.8.05 that the cases should be listed after the matter is concluded by the Hon'ble High Court (Lucknow). So the expedite application is rejected and if the applicant wants that the matter should be listed for hearing he should move for reconsideration of that order.

V.C.

/ns/

O/R
02/10

As per Hon
V.C.'s order d/s
OY/10/07, OA is
submitted before
Hon. Bench for orders
on 03/10/07 through
Suppl. list.

As
Sri D.P. Singh filed
SCA. & power alongwith
one Unnumbered MA
on OY/10/07 & same
Kept on (the) record.

As